

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No. 407 of 2006

...

Sanjay Mandal

..... Appellant

Versus

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Manoj Kr. Sah, Adv.

For the State : APP

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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06/26.03.2021 As prayed for by the learned counsel for the appellant, let this case be listed when the Court starts functioning in the physical mode after the situation normalize.

(Rajesh Kumar, J.)

Kamlesh/